

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1409  
ANSWERED ON:09.08.2011  
MISUSE OF POWER BY POLICE  
Sayeed Muhammed Hamdulla A. B.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether sections 120B and 124A of the Indian Penal Code give arbitrary powers to the police and can be misused by the police;
- (b) if so, the details thereof;
- (c) whether the Government has any proposal to review such sections in view of protection to citizens in the country; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) & (b): Section 120B IPC relating to criminal conspiracy and Section 124A IPC relating to Sedition prescribes punishment to be awarded to the accused and does not give any arbitrary powers to the police.
- (c) & (d): There is no proposal at present to amend Section 120B and 124A of IPC.